The Maharashtra Legislature Members (Removal of Disqualifications) Act, 1956

Act 52 of 1956

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Amendment appended: 56 of 2017
THE MAHARASHTRA LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) ACT

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[THE MAHARASHTRA LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) ACT.]

[This Act received the assent of the Governor on the 12th December 1956; assent was first published in the Bombay Government Gazette, Part IV, on the 17th December 1956.]


An Act to provide for the removal of certain disqualifications for being chosen as, and for being, a member of the [the Maharashtra Legislative Assembly and the Maharashtra Legislative Council].

WHEREAS by the Constitution of India, provision has been made for declaring by Act of the State Legislature any office of profit under the Government of India or the Government of any State specified in the First Schedule to the said Constitution not to disqualify its holder for being chosen as, and for being, a member of a State Legislature;

AND WHEREAS it is expedient to make such declaration; It is hereby enacted in the Seventh Year of the Republic of India as follows:—

1. [(J) This Act may be called the Maharashtra Legislature Members (Removal of Disqualifications) Act.] Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of November 1956.

2. A person shall not be disqualified for being chosen as, or for being a member Removal of certain disqualifications.

of, the [Maharashtra Legislative Assembly] or the [Maharashtra Legislative Council] merely by reason of the fact that he holds any of the offices specified in Schedule I appended hereto.

3. For the removal of doubt, it is hereby declared that a person deemed to have been elected or chosen as a member of the Bombay Legislature under section 28 or Temporary provisions.

XXXVII of 1956. section 34 of the States Reorganisation Act, 1956 shall not be deemed to be disqualified for being elected or chosen as, or for being, a member of the said Legislature merely by reason of the fact that he holds an office declared, by any of the Acts specified in Schedule II or any other law in force immediately before the 1st day of November 1956, to be an office of profit which shall not disqualify the holder for being elected or chosen as, or for being, a member of a State Legislature.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1956, Part V, pages 345–6.
⁴ These words were substituted for the words “the Bombay Legislative Assembly and the Bombay Legislative Council” by Mah. 15 of 1980, Schedule.
* Sub-section (J) was substituted, ibid.
† These words were substituted for the words “Bombay Legislative Assembly” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
‡ These words were substituted for the words “Bombay Legislative Council”, ibid.
§ This indicates the date of commencement of the Act.
¶ Mah. Ordinance No. XIV of 1980 was repealed by Mah. 23 of 1980, s. 3.

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4702  Maharashtra Legislature Members (Removal of Disqualifications) Act 1951

R.eal.  4. The Bombay Legislature Members (Removal of Disqualifications) Act, 1951 is hereby repealed.

SCHEDULE I*
(See section 2)

1. The office of the Parliamentary Secretaries to the Ministers of the[Government of Maharashtra].

2. The office of part-time professors or lecturers in a Government college.

3. Any office in the National Cadet Corps, the Territorial Army, the Air Defence Reserve and the Auxiliary Air Force.


5. Any office in a village defence party (by whatever name called) constituted by or under the authority of the State Government.

6. The office of the Secretaries of the District or Regional Development Boards constituted by the State Government (by whatever name called):

Provided that the holders of such office do not hold any other office of profit under the State Government.


Explanation.—For the purpose of this entry, the expressions “controlled business” and “insurer” shall have the meanings assigned to them in the Life Insurance (Emergency Provisions) Act, 1956.

9. The office of an Honorary Medical Officer or Honorary Assistant Medical Officer in a hospital under Government management.

9A. The office of Chairman or member of the committee of any co-operative society (which is registered or deemed to be registered under any law for the time being in force relating to the registration of co-operative societies) to which appointment is made by the State Government, or the office of liquidator or joint liquidator to which appointment is made by the Registrar of Co-operative Societies, or the office of nominator of the Registrar whether appointed individually or to a board of nominees.


10A. The office of a member of the Maharashtra Industrial Development Corporation nominated under clause (b), (c) or (d) of sub-section (1) of section 4 of the Maharashtra Industrial Development Act, 1961, by reason only of his holding such office.

* See also section 6(4) of Mah. 37 of 1961.

1. These words were substituted for the words “Government of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

2. Entry 6 was deleted by Mah. 2 of 1964, s. 3.

3. Entry 9A was deemed always to have been inserted by Mah. 23 of 1963, s. 3.

4. These words were substituted for the words “Bombay Labour Welfare Board” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

5. Entry 10A was inserted by Mah. 3 of 1962, s. 69.
11. The office of the Chairman or member of any Committee or body appointed by the Central or State Government:

Provided that the Chairman or any member of such committee or body does not receive any remuneration other than the compensatory allowance.

Explanation.—For the purpose of this entry, “compensatory allowance” shall mean the travelling allowance, the daily allowance or such other allowance which is paid to the holder of the office for the purpose of meeting the personal expenditure in attending the meeting of the committee or body or in performing any other functions as the holder of the said office.

12. The office of an examiner for any examination held by the Central or State Government or by the Union Public Service Commission or the Maharashtra Public Service Commission.

13. The following offices held under the Employees' State Insurance Act, 1948 to provide medical benefit to insured persons under the said Act, that is to say,—

(a) the office of an Insurance Medical Practitioner,

(b) the office of a part-time medical officer or specialist in a hospital, dispensary, nursing home, maternity home or other institution established by the Employees' State Insurance Corporation or the State Government, and

(c) the office of a medical practitioner appointed to provide medical benefit to insured persons in any private hospital, dispensary, nursing home or maternity home or other institution recognised for the purpose by the Employees' State Insurance Corporation or the State Government.

14. The office of the Chairman or a member of the Maharashtra State Police Commission appointed by the State Government.

15. The office of a member of the Maharashtra Housing and Area Development Authority (including the President and the Vice-President thereof) constituted under the Maharashtra Housing and Area Development Act, 1976, or a member of any of the Housing and Area Development Boards (including the Chairman and the Vice-Chairman thereof) established under that Act, or a member of any Panchayat (including the Sarpanch and Upa-Sarpanch thereof) established under that Act, by reason only of his holding such office.

16. The office of the member (including the Chairman or Vice-Chairman) of the Authority constituted under the Bombay Metropolitan Region Development Authority Act, 1974 or of any of its Committees or Boards constituted under that Act.

17. The office of the Chairman or a member of the Maharashtra State Law Commission constituted by the State Government.

Footnotes:
1. Entry 10B was inserted by Mah. 28 of 1965, s. 39.
2. Entries 12 and 13 were added by Bom. 52 of 1958, s. 2.
3. These words were substituted for the words “Bombay Public Service Commission” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
4. Entry 14 was added by Mah. 13 of 1962, s. 2.
5. Entry 15 was substituted by Mah. 23 of 1977, s. 192.
6. Entry 16 was inserted by Mah. 4 of 1975, s. 10(2).
7. Entry 17 was inserted by Mah. 7 of 1978, s. 2.
3[18. The Office of a member (including the Chairman and the Vice-Chairman) of the Maharashtra State Road Transport Corporation constituted under the Road Transport Corporation Act, 1950 or of any of its committees constituted under that Act.] of 1950.

SCHEDULE II
(See section 3)


(4) Section 28(5) of the States Reorganisation Act, 1956 (XXXVII of 1956).

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1 Entry 18 was added by Mah. 23 of 1980, s. 2.
MAHARASHTRA ACT No. LVI OF 2017

(First published, after having received the assent of the Governor in the “Maharashtra Government Gazette”, on the 7th September 2017)

An Act further to amend the Maharashtra Legislature Members (Removal of Disqualification) Act.

Whereas it is expedient further to amend the Maharashtra Legislature Members (Removal of Disqualification) Act, for the purpose hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:

1. This Act may be called the Maharashtra Legislature Members (Removal of Disqualification) Act, 2017.

2. A person shall not be disqualified or shall be deemed never to have been disqualified for being chosen as, or for being a member of the Maharashtra Legislative Assembly or the Maharashtra Legislative Council, merely by the reason of the fact that he holds the office of Chief Whip or Whip, as the case may be; and accordingly, in Schedule I to the Maharashtra Legislature...
Legislature Members (Removal of Disqualification) Act, after entry 22, the following entry shall be added, namely:—

“23. The offices of the Chief Whip or Whip in the Maharashtra State Legislature.

“Explanation.—(1) The expression “Chief Whip” or “Whip”, in relation to the Maharashtra Legislative Assembly, means that Member of the House who is, for the time being, declared by the party forming the Government to be the Chief Whip or Whip in that House and recognized as such by the Speaker; and includes a member of the House, who, is for the time being, declared as such by the party having at-least ten per cent. of the total members of the House and recognized as such by the Speaker; and

(2) the expression “Chief Whip” or “Whip”, in relation to the Maharashtra Legislative Council, means that Member of the House who is, for the time being, declared by the party forming the Government to be the Chief Whip or Whip in that House and recognized as such by the Chairman; and includes a member of the House, who, is for the time being, declared as such by the party having at-least ten per cent. of the total members of the House and recognized as such by the Chairman.”.